COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 130 of 2011 &
I.A. 211 of 2011

Dated : 16th January, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited .... Appellant (s)
Versus
Haryana Electricity Regulatory Comm. & Ors. ....Respondent (s)

Counsel for the Appellant (s) : Mr. Shanti Bhushan, Sr. Adv. with
Mr. Vishal Gupta

Counsel for the Respondent(s): Mr. Anand K. Ganesan for HERC
Mr. Parag Tripahti, Sr. Adv. with
Mr. Ravi Prakash,
Mr. Varun Pathak &
Mr. Shadan Farasat for PTC
Mr. Apoorve Karol &
Mr. Chirag Kher for R.2

ORDER

We had already directed the Respondent by Order dated 02.12.2011 to file the reply on or before 23.12.2011. However, it is now pointed out that the reply has been filed only on 12.01.2012. So, the learned Senior Counsel appearing for the Appellant seeks some time to file the Rejoinder.

Post the matter on ***03.02.2012***. In the meantime, the learned Senior counsel for the Appellant may file the Rejoinder, after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs